

O.A. No. 446 of 2008

Order dated: 21.05.2009 (On M.A. 06/09)

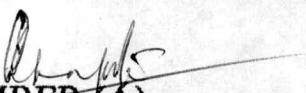
CORAM:

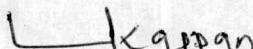
Hon'ble Mr. Justice K. Thankappan, Member(J)  
Hon'ble Mr. C.R. Mohapatra, Member (A)

We have heard Mr. D.K.Mohanty, Ld. Counsel for the applicant and Mr. P.R.J.Dash Ld. Addl. Standing Counsel for the Respondents.

This M.A. has been filed for implementation of the order dated 17.11.2008, by which this Tribunal had ordered that "till disposal of the representation by the Respondents, the suspension order will be kept in abeyance". However, as per the counter affidavit filed for and on behalf of the Respondents, it is proved by Annexure-R/4 that the representation of the applicant has been already disposed of on 2.2.2009 and suspension continued after the disposal of the representation. If the applicant is aggrieved with the so called non-implementation of the order passed by this Tribunal or delay caused in keeping the order of suspension in abeyance, the remedies lies elsewhere but not in this M.A.

With the above observation, this Misc. Application stands dismissed.

  
MEMBER (A)

  
K. Thankappan  
MEMBER(J)